Central Administrative Tribunal Principal Bench, New Delhi.

CP-394/2004 in OA-961/2003

New Delhi this the 9th day of December, 2004.

Hon'ble Shri Shanker Raju, Member(J) Hon'ble Shri S.K. Malhotra, Member(A)

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- Sh. Mahesh Chand,
 S/o Sh. Som Nath,
 R/o 11/151, DMS Colony,
 Amit Kunj, Hari Nagar, New Delhi-64.
- Sh. Hans Raj,
 S/o Sh. Jaswant Singh,
 R/o 11/163, DMS Colony,
 Amrit Kunj, Hari Nagar, New Delhi-64.
- 3. Sh. Krishan Kumar, S/o Sh. Raj Karan, R/o F-5/95, Sultanpuri, Delhi-41.
- Sh. Mahinder,
 S/o Sh. Khublal Singh,
 R/o 2132/A/128, Prem Nagar(West),
 Patel Nagar, New Delhi-8.
- Sh. Gajender Singh,
 S/o Sh. Kalu Ram,
 R/o H.No.54, Rampura,
 Gali Mali Wati, Delhi-35.

.....Applicants

(through Sh. S.M. Garg, Advocate)

Versus

- Sh. D.K. Siswas, Secretary, Ministry of Agriculture, Government of India, Deptt. of Dairying and Animal Husbandry, Krishi Bhawan, New Delhi-1.
- Sh. N.A. Saikh, the General Manager, Delhi Milk Scheme, West Patel Nagar, New Delhi-8.

.... Respondents

(through Sh. Rajeev Bansal, proxy for Sh. B.K. Aggarwal, Advocate)

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Order (Oral)

Hon'ble Shri Shanker Raju, Member(J)

In the light of our order dated 22.3.2004 where directions have been given to take back the applicants on the post of Heavy Vehicle Drivers, in compliance thereof, respondents have filed a copy of order dated 29.10.2004 today in the Court whereby the applicants have been taken back on the post of Heavy Vehicle Drivers but were appointed as fresh.

- 2. In view of the above, respondents have complied with the directions of the Tribunal. As the applicants had been selected after qualifying the selection process to accord them the benefit of continuity by passing a fresh order within a period of one month from the date of receipt of a copy of this order. With this, CP is disposed of. Notices are discharged.
- 3. However, applicants are given liberty to revive it if they are still aggrieved.

(S.K. Malhotra) Member(A)

(Shanker Raju) Member(J)

S. Ram

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